

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO.788 of 1993.

Between

Smt. G.Usha

Dated: 28.7.1995.

Applicant

And

1. The Chief Executive, Nuclear Fuel Complex, Government of India, Dept. of Atomic Energy, NFC ECIL(PO), Hyd.
2. The Dy. Chief Executive, Nuclear Fuel Complex, Government of India, Dept. of Atomic Energy, NFC ECIL(PO), Hyd.
3. The Manager, Personnel and Administration, Nuclear Fuel Complex, Government of India, Dept. of Atomic Energy, NFC ECIL(PO), Hyd.

... Respondents

Counsel for the Applicant : Sri. S.Sreenivasa Sarma

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri S. Srinivasa Sharma, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant was working as UDC in NFC by the date of this application. She was informed by letter dated 21-2-92 (Material paper-9) that she may apply for the post of Data Entry Operator in response to Circular No. NFC/PAR/03/016(c)/373 dated 12-2-1992. Thereupon she applied for the ~~same for~~ ~~submitted representation dated 22-01-1992 for considera-~~ ~~tion of her appointment as DEO. The reply dated 16-1-93~~ (material paper 14) was given to the applicant and the material portion therein is as under :

"Smt. G. Usha, UDC, EC No.4098, Admin. may please refer her representation dated 22-12-1992 addressed to Chief Executive, NFC, on the above subject.

The matter has been examined in detail and she is again informed that since DEO(B) appointment is an ex-cadre appointment, pay drawn by her in that post cannot be taken into consideration for the purpose of fixation of pay in UDC grade. Further she may note that there is no denial of opportunity in appointment to the post of DEO(B) and her recent application against the circular will be considered on its merits."

3. This OA was filed on 24-6-93, praying for direction to the respondents to appoint her as DEO.

4. The only direction that had to be given is for consideration of the case of the applicant for the post of DEO as referred to in reply dated 16-1-1993 (material paper 14) if ~~it~~ is not yet considered. If it was already considered, the ~~same had~~ ^{result of} to be conveyed to the applicant.

X

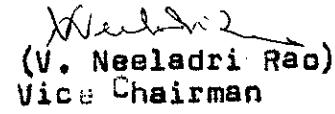


It is needless to say that if the applicant is going to be aggrieved in regard to the ~~official~~ reply, she is free to move this Tribunal by way of an application under section 19 of AT Act. The time for compliance is 29-9-1995.

5. OA is ordered accordingly. No costs. //



(R. Rangarajan)
Member (Admn.)



(V. Neeladri Rao)
Vice Chairman

Dated : July 28, 95
Dictated in Open Court

Arbitrator
Dy. Registrar (Judl)

Copy to:

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1. The Chief Executive, Nuclear Fuel Complex, Government of India, Dept. of Atomic Energy, NFC, ECIL (PO), Hyderabad.
2. The Dy. Chief Executive, Nuclear Fuel Complex, Government of India, Dept. of Atomic Energy, NFC, ECIL (PO), Hyderabad.
3. The Manager, Personnel and Administration, Nuclear Fuel Complex, Government of India, Department of Atomic Energy, NFC, ECIL (PO), Hyderabad.
4. One copy to Mr. S. Sreenivasa Sarman, Advocate, 16-2-146/6, Opp. Harihara Keshtram Temple, Malakpet, Hyderabad-36.
5. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN)

DATED 28/7 1995.

ORDER/JUDGMENT:

..... /O.A. No.

in

O.A. No. 788/93

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spcl Copy

